

(2021) 05 SHI CK 0056
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2812 Of 2021

Naveen Kumar

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 06-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0056

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Manohar Lal Sharma, Ajay Vaidya

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as an Assistant Professor (Music-Instrumental) at Government Degree College, Pangi at Killar, District Chamba,

H.P., has come up before this Court, seeking his transfer from the present place of posting to the station of his choice. In this regard, he has already

filed a representation dated Nil (Annexure P-3) to the respondent.

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and accepts service of notice on behalf of the respondent/State.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this petition is disposed of with liberty to the petitioner to make a fresh representation to the respondent, mentioning the fact of

medical condition of his mother, within one month from today, in accordance with the transfer policy. On receipt of such representation, the said

respondent shall decide the same sympathetically, in the light of the transfer

policy occupying the field, within two weeks thereafter.

Pending application(s), if any, are closed.

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